

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1
CP(IB)/60(MP)2021

Order under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on ..24/12/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Shashvata Shukla
For the Respondent :

ORDER

This application is filed under Section 95 of the Code seeking initiation of CIRP against the personal guarantor of the Corporate Debtor.

Learned Counsel for the Applicant states that present application is filed through RP and declaration as mentioned in Section 97 of Code with respect to no disciplinary proceedings being pending against the RP is also obtained.

Interim Moratorium under Section 96 of the Code shall commence from the date of application. The RP, as suggested by the Applicant, **Mr. Bishwa Ranjan Chatterjee** Registration No. **IBBI/IPA-002/IP/N00877/2019-2020/12806** is directed to file report within ten days.

List the matter on 10.02.2022.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)